

ters. May I know whether any such request has been received by Central Government, and whether the Central Government is aware of the unanimous resolution passed by the State Assembly recently? What is the reaction of the Government?

SHRI MADHAVRAO SCINDIA: According to certain reports in the Press, the Orissa Assembly did pass a Motion to this effect on the 4th of April 1987. However, no formal communication has been received.

As far as our reaction is concerned, I have already answered that in the main body of my reply.

SHRI LAKSHMAN MALLICK: Recently in April, the Assembly in Orissa has passed a resolution unanimously; and Government might be aware now of this fact, and also that the Government of Orissa has requested for the shifting of the headquarters from Calcutta to Orissa, especially to Bhubaneswar. May I also know whether the information that the Orissa Assembly recently has passed a unanimous resolution to this effect, is with the Government?

SHRI MADHAVRAO SCINDIA: We have the information from Press reports, viz. that this resolution has been passed. State-wise area covered by Railways is not a determining factor in locating the zonal headquarters. There are historical and operational reasons that go into determining this. Just by way of information, I would also like to point out that out of the 89.4 million tonnes loaded on the South Eastern Railway, Khurda Road which is the only division which is located in Orissa, loaded - i.e. out of 89.4 million tonnes - only 3.3 million tonnes.

SHRI BRAJAMOHAN MOHANTY: This is the tragedy of history, that we are agitating here for the location of the South Eastern Railway's headquarters in Orissa. As a matter of fact, a portion of the State was under the rule of the ancestors of the Railway Minister. Moreover, Orissa resisted the Britishers till 1803, and that is why the British did not show a sympathetic attitude

towards Orissa; and hence the Railway headquarters was not originally located there. Mr Scindia is now in office as Railway Minister. We thought he would reverse the injustice done to Orissa. But unfortunately, he is not doing justice to our cause. Will he assure us that whenever there is any expansion or any new section of the headquarters to be opened, he will consider the location of it in Orissa?

SHRI MADHAVRAO SCINDIA: This is an academic question. There is no such proposal before us at present.

Flood Lighting of Selected Monuments in Madhya Pradesh

*863. **SHRI KRISHNA SINGH:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a proposal for flood lighting of the selected archaeological monuments in Madhya Pradesh is under consideration of Government;

(b) if so, the details of the proposal received from the State Government in this regard; and

(c) the steps taken to implement the proposal?

[Translation]

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI-MATI KRISHNA SAHI): (a) to (c) The proposal of the Government of Madhya Pradesh in respect of the Centrally protected monument namely, Birsingh Palace at Datia (Madhya Pradesh), has been agreed to for flood lighting from exterior. No other proposal for flood lighting of Madhya Pradesh is pending for decision.

SHRI KRISHNA SINGH: Mr Speaker, Sir, first, I want to thank the hon. Minister for the approval of this project, but along

with it I want to know as to how much amount will be made available for the maintenance and for the purpose of flood lighting of the selected archaeological monuments?

SHRIMATI KRISHNA SAHI: The main question of the hon. Member is regarding the flood-lighting and I want to inform him that Government had proposals for flood lighting three historically and archaeologically important monuments at Datia in Madhya Pradesh during the year 1986, but according to the standards set by A.S. I. only Virsingh Palace fulfills the conditions and it has been declared a protected monument by the Archaeological Survey of India. It has been proposed to flood light Virsingh Palace from the interior as well as exterior. But as internal lighting could not be made available, so flood-lighting from exterior was approved. Subsequently, a survey was undertaken and permission to flood-light from exterior was granted on 23.4.1987. However, the entire expenditure including maintenance costs will have to be borne by the State Government of Madhya Pradesh.

SHRI KRISHNA SINGH: At present, the collectorate's office is housed in the fort at Bhind. A new building for this office is under construction. As soon as the new building is completed, the Collectorate's office will be shifted there. I want to know from the hon. Minister whether the Government has any proposals for setting up a museum there? A very ancient pond called the Gouri Sarover is also located here. Will the Government after adequate discussions make some funds available for the preservation and maintenance of this fort?

SHRIMATI KRISHNA SAHI: I want to inform the hon. Member that so far as the establishment of the museum is concerned, our Khajuraho museum is already established nearby that place. Apart from that A.S.I. is looking after the three forts of Chanderi, Singhpur and Gwalior and it has set up museums there. But as the hon. Member has stated, the State Government

is concerned with the matter and we do not have any information about it.

PROF. NIRMALA KUMARI SHAKTAWAT: I want to know from the hon. Minister that apart from the question of flood-lighting the monuments of archaeological importance, does the Government have any proposals for organising Sound and Light shows at these places? Secondly, the Chittorgarh Fort is located in Rajasthan which is adjacent to Madhya Pradesh. Will its history be given a concrete shape by putting up Sound and Light shows in the various monuments there?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P.V. NARASIMHA RAO): The main question is connected with flood lighting and is restricted to Madhya Pradesh only.

MR. SPEAKER: I made efforts to stop her, but I failed in my endeavour. What can I do?

SHRI P.V. NARASIMHA RAO: I do not think that flood lighting in Madhya Pradesh can reach Rajasthan. If there is any such place in Rajasthan where Sound and Light could be made available from Madhya Pradesh, then it might be possible.

MR. SPEAKER: Do you want to cross the borders?

SHRI P.V. NARASIMHA RAO: Yes, Sir, the border will have to be crossed. But presently the arrangements for flood-lighting are being made only at Khajuraho and arrangements are also being made for holding Sound and Light shows there.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAY (SHRI MADHAV RAO SCINDIA): If the attention of the hon. Minister is shifted to other areas, then it will be rather better.

(Interruptions)

SHRI P.V. NARASIMHA RAO: Till now

the demands are coming only from Madhya Pradesh.

MR SPEAKER: You are transgressing

SHRI P.V. NARASIMHA RAO: When demands are coming from Madhya Pradesh, we will certainly consider them and think as to where else can we move from Madhya Pradesh

SHRIMATI VIDYAWATI CHATURVEDI: Mr Speaker, Sir, my question is in connection with the Khajuraho. There is the Rajgarh Palace in Chandranagar near Khajuraho and in the Teekamgarh district there is Orchha

MR. SPEAKER: Next question.

[English]

Shri Vilas Muttemwar Absent.

Identification of Second Class Unreserved Passengers in case of Accidents

*865 SHRI S THANGARAJU: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any system by which the second class passengers travelling in unreserved compartments are identified, especially at the time of railway accidents:

(b) if so, the details thereof; and

(c) if not, the steps proposed to be taken to identify the accident victims of such a nature?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c). Instructions exist that in case of death of any passenger within Railway premises, the body should be handed over to the local police authorities for taking necessary follow-up action, including identification and disposal.

SHRI S. THANGARAJU: My contention is different. In the hon. Minister's reply it is mentioned about the death of a person at the Railway premises. I am not mentioning about the death of a person in the Railway premises. It may happen in the junction itself, it may be due to some other reasons. But the death should be by accident. In his reply the hon. Minister has stated, "...the body should be handed over to the local police authorities for taking necessary follow-up action, including identification and disposal." It is all right, in the case of passengers travelling by the shortest route trains passing through a particular State but for long distance passengers travelling by express trains passing through different States it will be difficult for the local authorities where the accident occurs, to identify the victims. This difficulty will be experienced more in the case of passengers travelling in unreserved compartments. I am stressing this point in this context, because there has been a major rail accident on the Marudayar river at Ariyalur where it was found difficult to identify some victims. So, I want to know from the hon. Minister why a safeguarding measure not be taken by devising a system by which passengers travelling in unreserved compartments may be identified properly. For that I suggest that the names and addresses of the passengers travelling in the unreserved compartments may also be noted at the ticket issuing station itself just as it is done in the case of those travelling by the reserved compartments.

AN HON. MEMBER: He has read it like the G.T. Express

SHRI MADHAVRAO SCINDIA: Sir, 75 per cent of our passengers travel in unreserved coaches. If we start recording the names of eight million people every day I think the trains will get a trifle delayed.

As far as the identification of the bodies is concerned, the process of identification is entirely the responsibility of the Police and in fact under the Railway Accidents Manual, the moment such a body is discovered we are not even supposed to remove